

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (DB) No.1014 of 2025**

Arising Out of PS. Case No.-1 Year-2021 Thana- N.C.B (GOVERNMENT OFFICIAL) District- Bhojpur

Nav Kumar Ojha

... .. Appellant

Versus

The Union of India through the Intelligence Officer, Narcotics Control Bureau  
(NCB), Patna

... .. Respondent

**Appearance :**

For the Appellant : Mr. Gopal Krishna, Advocate  
For the Respondent : Mr. Nilanjan Chatterjee, Advocate  
Mr. Ujjwal Raj, Advocate  
Mr. Sahil Kumar, Advocate  
Mr. Aniruan Choudhari, Advocate  
Mr. Jyoti Prakash, Advocate

**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD  
and  
HONOURABLE MR. JUSTICE PRAVEEN KUMAR  
ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)**

5 18-02-2026

Let the certified copy of the impugned judgment be sent down to the learned trial court pointing out the defect. On receipt of the same, the learned trial court shall look into the same and send a duly corrected copy of the impugned judgment to this Court within a period of one week from the date of receipt of the communication.

2. So far as the other defects are concerned, learned counsel for the appellant is being granted three weeks' time to remove the same.

3. List this case on 12.03.2026 under appropriate heading.

**(Rajeev Ranjan Prasad, J)**

**(Praveen Kumar, J)**

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